

Bills from hospitals are settled as early as possible but some delays may occur when sufficient funds are not available in the budget.

[*Translation*]

Availability of Ayurvedic Medicines in CGHS Dispensaries

1561. SHRI DAU DAYAL JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether medicines are not being provided on the prescriptions by the doctors of Ayurvedic dispensaries under C.G.H.S.;

(b) if so, the reasons therefor;

(c) whether there is provision of reimbursement in case of purchase of non-available medicines from the market; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SRI-MATI D. K. THARADEVI SIDDHARTHA): (a) No, Sir.

(b) In view of (a) above, the question does not arise.

(c) and (d) Yes, Sir. In case any ayurvedic medicines is not available with the dispensary/Ayurvedic Store the same is supplied by approved Ayurvedic local chemist by local indent. If the local Chemist fails to supply indented medicines the same is purchased by the beneficiaries from the open market and the amount is reimbursed.

[*English*]

Amendment to Forest (Conservation) Act, 1980

1562. SHRI BHUWAN CHANDRA KHANDURI: Will the

Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that the Forest (Conservation) Act, 1980 has come in the way of developmental works in the Garhwal region of UP;

(b) if so, the details thereof;

(c) whether the Government propose to amend the Forest (Conservation) Act, 1980 with a view to synthesis the need for conservation of forests and acceleration of developmental works; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI KAMAL NATH): (a) and (b) Representations have been received in the Ministry alleging that Forest (Conservation) Act, 1980 has come in the way of developmental works in the Garhwal the hill districts of Uttar Pradesh.

(c) and (d) No amendment to the Forest (Conservation) Act, 1980 is being considered at present. The guidelines issued under the Act provide that proposals for laying of transmission lines or pipes for drinking water supply, where no felling of trees is involved may be submitted by State Government to Central Government in simplified proforma. However, based on the suggestions made in the Conference of the Forest Ministers of States held in May, 1989, following steps have been taken to further streamline the procedure for speedy disposal of cases under the Forest (Conservation) Act, 1980:—

(1) Diversion of forest land for construction of buildings for schools, hospitals, dispensaries, community halls, co-operatives panchayats, tiny rural industrial sheds of Government etc. which are to be put up for the benefit of the people of that area are now to be considered but such diver-